

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.2939/2016**  
MA No. 2605/2016

New Delhi this the 30<sup>th</sup> day of August, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Dr. B.K. Sinha, Member (A)**

1. Smt. Asha Chhabra, Age 59 years,  
W/o Late Sh. Jaspal Singh,  
R/o T-20, Jain Colony,  
Uttam Nagar,  
Delhi-11005
2. Smt. Sucheta Wadhwa, Age 59 years,  
W/o Sh. Vijay Wadhwa,  
R/o B-3/15 2<sup>nd</sup> Floor,  
Sector-16, Rohini,  
Delhi-110089

- Applicants

(By Advocates: Mr. Ashok Agarwal, Mr. Anuj Aggarwal and  
Mr. Ashish Jha)

VERSUS

1. Director of Education,  
Directorate of Education,  
Govt. of NCT of Delhi,  
Old Secretariat Building,  
Civil Lines, Delhi-110054
2. Deputy Director of Education  
(Vocational)  
Vocational Branch,  
Jhandewalan, New Delhi-110005
3. Government of NCT of Delhi  
Through the Chief Secretary,  
Secretariat, IP Estate,  
New Delhi-110002
4. Govt. Girls Senior Secondary School,  
Through its Principal,  
Uttam Nagar,  
New Delhi-110059
5. Govt. Boys Senior Secondary School,  
Through its Principal,  
A-Block, Sector-16,  
Rohini, Delhi-110089

- Respondents

(By Advocate: Dr. Ch. Shamsuddin Khan)

**O R D E R (Oral)**

**Mr. V. Ajay Kumar, Member (J):**

Heard the learned counsel for the applicants. MA No. 2605/2016 for joining together is allowed.

2. It is submitted that the applicants are working as part-time Teachers in Govt. Schools under Vocational Education Programme and as they are attaining the age of superannuation, their services are going to be disengaged. However, it is further submitted that as per the policy of the Government, they are entitled for re-appointment and for seeking for the same, they have also preferred number of representations vide Annexure A/5 (colly.) representation dated 06.06.2016 followed by Annexure A/6 legal notice dated 19.08.2016. However, the respondents have not passed any order thereon till date.

3. In the circumstances and as prayed by the learned counsel for the applicants, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the Annexure A/5 representations of the applicant and Annexure A/6 legal notice and to pass an appropriate speaking and reasoned order thereon within one month from the date of receipt of copy of this order, in accordance with law. No costs.

Let a copy of this O.A. be enclosed to this order.

By DASTI.

**(Dr. B.K. Sinha)  
Member (A)**

**(V. Ajay Kumar)  
Member (J)**

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